

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

30. IA 3173/2024 in C.P.(IB)-908(MB)/2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

**NAME OF THE PARTIES:- IA 3173/2024 Kunal Jiwrajka**  
**V/s**  
**Yes Bank Limited**  
**IN THE MATTER OF**  
**Yes Bank Limited**  
**V/s**  
**Kunal Jiwrajka**

**Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and  
Bankruptcy Code, 2016**

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**ORDER**

**IA 3173 of 2024**

Present:- None present on behalf of the Personal Guarantor/Applicant.

This Application is filed by the Personal Guarantor for intervening in the present Company Petitioner. Heard, Counsel for the parties for a considerable time, and written submissions filed by the parties have also been taken on record on the last date of hearing, **Reserved for Orders.**

**CP(IB) 908(MB)2022**

Present:- Counsel, Udita Miyan appeared for the Financial Creditor through VC

Heard, Counsel for the parties for a considerable time and written submissions filed by the parties have also taken on record on the last date of hearing, **Reserved for Orders.**

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**